ITEM NO.40 COURT NO.1 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).1089/2025

MOSTARI BANU Petitioner(s)

VERSUS

THE ELECTION COMMISSION OF INDIA & ORS. Respondent(s)

[SIR MATTERS RELATED TO THE STATE OF WEST BENGAL]
IA No. 135190/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 110378/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 120402/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 105177/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 111824/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 96030/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 287398/2025 - GRANT OF INTERIM RELIEF
IA No. 95751/2026 - INTERVENTION APPLICATION
IA No. 110367/2026 - INTERVENTION APPLICATION
IA No. 105378/2026 - INTERVENTION APPLICATION
IA No. 102323/2026 - INTERVENTION APPLICATION
IA No. 111822/2026 - INTERVENTION APPLICATION
IA No. 111800/2026 - INTERVENTION/IMPLEADMENT
IA No. 135189/2026 - INTERVENTION/IMPLEADMENT
IA No. 76867/2026 - INTERVENTION/IMPLEADMENT
IA No. 124984/2026 - INTERVENTION/IMPLEADMENT
IA No. 120401/2026 - INTERVENTION/IMPLEADMENT
IA No. 118966/2026 - INTERVENTION/IMPLEADMENT
IA No. 86454/2026 - PERMISSION TO FILE APPLICATION FOR DIRECTION
IA No. 102483/2026 - PERMISSION TO FILE APPLICATION FOR DIRECTION

WITH
W.P.(C) No. 737/2025 (PIL-W)
IA No. 27103/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 1908/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 27104/2026 - EXEMPTION FROM FILING O.T.
IA No. 303592/2025 - PERMISSION TO FILE APPLICATION FOR DIRECTION
IA No. 183939/2025 - STAY APPLICATION

W.P.(C) No. 1074/2025 (PIL-W)
IA No. 26838/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 1884/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 26839/2026 - EXEMPTION FROM FILING O.T.
IA No. 123697/2026 - PERMISSION TO FILE APPLICATION FOR DIRECTION
IA No. 303210/2025 - STAY APPLICATION
IA No. 284001/2025 - STAY APPLICATION

Signature Not Verified
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NITIN [illegible]
Date: 2026.01.26
09:42:27 IST
Reason:

W.P.(C) No. 1088/2025 (PIL-W)
IA No. 47500/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA

No.287351/2025 - STAY APPLICATION

W.P.(C) No. 1216/2025 (PIL-W)
IA No. 102130/2026 - CLARIFICATION/DIRECTION
IA No. 45527/2026 - CLARIFICATION/DIRECTION
IA No. 317082/2025 - CLARIFICATION/DIRECTION

W.P.(C) No. 119/2026 (PIL-W)
IA No. 30760/2026 - EARLY HEARING APPLICATION
IA No. 30759/2026 - GRANT OF INTERIM RELIEF
IA No. 30347/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON

W.P.(C) No. 126/2026 (PIL-W)
IA No. 40265/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 32266/2026 - EXEMPTION FROM FILING O.T.

W.P.(C) No. 129/2026 (PIL-W)
IA No. 39209/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 42143/2026 - INTERVENTION APPLICATION
IA No. 46723/2026 - INTERVENTION/IMPLEADMENT

W.P.(C) No. 159/2026 (PIL-W)

Diary No(s). 68938/2025 (PIL-W)
IA No. 66269/2026 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS

W.P.(C) No. 966/2026 (PIL-W)
IA No. 228392/2026 - EXEMPTION FROM FILING O.T.

Diary No(s). 38345/2026 (PIL-W)
IA No. 219125/2026 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS

W.P.(C) No. 819/2026 (PIL-W)
IA No. 310309/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 301042/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 259619/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 310307/2026 - INTERVENTION APPLICATION

Date : 23-11-2026 These matters were called on for hearing today.

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HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

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UPON hearing the counsel the Court made the following

O R D E R

1. These matters pertain to the SIR exercise in the State of West Bengal. After a brief hearing of the matter, as of now, we issue the following interim directions:

(i) The Election Commission of India, on the recommendations and in consultation with the Chief Justice of the Calcutta High Court, will increase the strength of the Election Appellate Tribunals constituted by this Court vide order dated 10.03.2026.

(ii) The Election Appellate Tribunal is requested to segregate the appeals into two groups, namely:

(a) The appeals preferred by the voters who have been excluded and whose names have been deleted from the voter list.

(b) The appeals preferred by those who are aggrieved by the inclusion of certain voters in the voter list.

2. The second set of appeals do not involve any urgency, and those appeals may be, for the time being, deferred. The first set of appeals may be given preference in the matter of final disposal.

3. **The Election Commission of India is also directed to find out an alternative suitable premises or premises for the Election Appellate Tribunal at some central place in Kolkata, preferably in different parts of the Kolkata city, to facilitate the early disposal of the appeals.**

4. The Election Commission of India is further directed to furnish a list of the assembly constituencies which fall within the municipal area of Kolkata. The appeals pertaining to the voters who

fall within the Kolkata Municipal Corporation may be identified and be given preference.

5. Keeping in view the Municipal Corporation Election, this exercise shall be completed by the Election Commission within one week, and such information shall be placed before the Election Appellate Tribunal.

7. Post the matters on 10.12.2026.

I.A. Nos.301042/2026, 310307/2026, 310309/2026 in W.P.(C) No.819/2026 & I.A. No.235221/2026 in W.P.(C) Diary No.38345/2026

6. The Election Commission of India is directed to file a reply to these Interlocutory Applications.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR